

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LOGICASH SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LOGICASH SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs-Register of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2009PTC197031
5.	Address of the registered office and principal office (if any) of corporate debtor	FL 1, Mangal Bhandar, Gr Flr, Plot 539, 13th Road, TPS 3, Khar West, Mumbai City, Mumbai, Maharashtra, India, 400052
6.	Insolvency commencement date in respect of corporate debtor	7.12.2023 (Order Copy Received on 13.12.2023)
7.	Estimated date of closure of insolvency resolution process	5.06.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrudula Cletus Brodie IBBI/IPA-001/IP/P-01702/2019-2020/12681
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office NO. A-403, Silver Estate apt, Raghukul Creation, Manish Nagar, Nagpur-440015 Email Id: camrudulkejdiwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office NO. A-403, Silver Estate apt, Raghukul Creation, Manish Nagar, Nagpur-440015 Email Id cirp.logicash@gmail.com
11.	Last date for submission of claims	26.12.2023 (14 days period reckoned from the Order Received date i.e 13/12/2023)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in NA

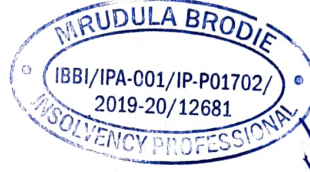
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LOGICASH SOLUTIONS PRIVATE LIMITED on 07/12/2023**

The creditors of Logicash Solutions Private Limited are hereby called upon to submit their claims with proof on or before 26.12.2023 (14 days period reckoned from the Order Received date i.e 13/12/2023) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Mrudula Cletus Brodie".

SD/-

MRUDULA CLETUS BRODIE

Interim Resolution Professional

Regd no- IBBI/IPA-001/IP/P-01702/2019-2020/12681

Date: 13/12/2023

Place : Nagpur